

(2023) 08 MP CK 0036

In the Madhya Pradesh High Court

Case No : Miscellaneous Criminal Case No. 34577 Of 2023

Sheetal Singh Chouhan Sondhiya

APPELLANT

Vs

State Of Madhya Pradesh

RESPONDENT

Date of Decision : 04-08-2023

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 439

Citation : (2023) 08 MP CK 0036

Hon'ble Judges : Subodh Abhyankar, J

Bench : Single Bench

Advocate : Rishiraj Trivedi, Vibha Bharuka

Final Decision : Disposed Of

Judgement

Subodh Abhyankar, J

They are heard. Perused the case-diary.

This is second bail application filed by the applicant under Section 439 of Criminal Procedure Code, 1973 for grant of temporary bail on account of death of his father, who has passed away on 31.7.2023.

Counsel for the applicant has submitted that the applicant's presence to perform the last rites of his father would be necessary. It is further submitted that applicant's earlier bail application M.Cr.C. No.32149/2023 was dismissed as withdrawn by this Court on 25.7.2023 with liberty to renew the prayer after six months of incarceration. It is also submitted that the present application has been filed on temporarily on account of death of his father.

Counsel for the respondent has opposed the prayer.

On considering the documents filed on record including the death certificate of the father of the applicant issued by the concerned authority, this Court finds it expedient to allow the application temporarily for a period of two weeks.

Accordingly, without commenting on merits of the case, the application for temporary bail is allowed. It is directed that applicant shall be released on temporary bail for a period of two weeks only from the date of his release, subject to his furnishing a personal bond in the sum of Rs.25,000/- (Rupees Twenty Five thousand) with one solvent surety of the like amount to the satisfaction of the concerned trial Court.

It is also directed that applicant shall surrender before the Trial Court immediately after expiry of two weeks; failing which, the Police Authority will be at liberty to arrest the applicant without further reference to this Court.

The M.Cr.C. stands disposed of.

Certified copy as per rules.